

Government of India
Ministry of Minority Affairs
LOK SABHA
UNSTARRED QUESTION NO.811
TO BE ANSWERED ON 07.02.2018

NMDFC

811. SHRI DILIP PATEL:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the details of schemes run by National Minorities Development and Finance Corporation(NMDFC),
- (b) the procedure to avail benefits of these schemes,
- (c) whether owing to complicated procedure, most of the applicants are not in a position to avail benefits of these schemes, and
- (d) if so, the corrective steps taken to simplify the procedure?

ANSWER

MINISTER OF MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)

- (a) National Minorities Development and Finance Corporation(NMDFC), is implementing schemes for the socio-economic development of the 'backward sections' amongst the notified minorities through the State Channelizing Agencies (SCAs) nominated by the respective State Governments/UT Administration. For availing assistance under NMDFC schemes, the annual family income eligibility criterion under Credit Line-1 is Rs.98,000 for rural areas & Rs.1.20 lacs for urban areas. Higher annual family income eligibility criterion of upto Rs.6.00 lacs has also been introduced as Credit Line-2, for increasing coverage of beneficiaries under NMDFC schemes. There are two types of Schemes namely (i) concessional Credit Schemes (Term Loan, Micro Finance, Education Loan, Mahila Samridhi Yojana) & (ii) Promotional Schemes (Vocational Training Scheme, Marketing Assistance Scheme).

- (b) The Scheme of NMDFC are implemented through the State Channelizing Agencies (SCAs) in their respective States/UTs. The SCAs solicit applications through advertisement/publicity and the persons from targeted Minority communities are directed to obtain applications from the office of District Minority Welfare Officer/ Head Office of the SCA.
- (c) & (d) NMDFC in order to cut down on waiting time for sanction of loan for the applicant, has given full authority to the SCAs for sanction & disbursement of loan and has also advised to reduce the lead time between submission of application from by the applicant to sanction of loan by the SCA and release of loan immediately after completion of disbursement formalities by the identified beneficiary. Due to simplification in the procedure for getting financial assistance and its effective implementation in a transparent manner, number of beneficiaries have increased considerably during the last three financial years.
